

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. C.A.(CAA)/29(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Eldee Velvets and Industries Private Limited

Appearance

For Chartered Accountant : Mr. V.N Rao

For Respondent :

SECTION 230(1) OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

This is joint first motion application filed by the applicant companies under Section 230 (1) of the Companies Act 2013 seeking dispensation of the holding of meeting of the shareholders and unsecured creditors of the Applicant company. On perusal of the Financial Data annexed to the application, it is noted that data is as on 31 December, 2022 which is more than one year old. Upon query, Mr. V.N Rao, Chartered Accountant seeks time to place on record the latest audited balance-sheet as on 31st March, 2024 and to provide list of the unsecured creditors and shareholders of the applicant companies duly certified by the Chartered Accountant.

List on **27th August, 2024.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Saharukh---

Sd/-
LAKSHMI GURUNG
Member (Judicial)